As introduced in Lok Sabha

Bill No. 6 of 2022

THE MEMBERS OF PARLIAMENT (ADOPTION OF SPORTSPERSONS) BILL, 2022

By

SHRI PARVESH SAHIB SINGH, M.P.

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BILL

to provide for adoption of two sportspersons by every Member of Parliament from his constituency or State and provide such sportspersons with necessary training and sports equipments and other sports related facilities in order to enable them to participate and win medals in international sports events.

BE it enacted by Parliament in the Seventy-Third Year of the Republic of India as follows:—

1. (1) This Act may be called the Members of Parliament (Adoption of Short title and commencement. Sportspersons) Act, 2022.

notification in the Official Gazette, appoint. 2. Every Member of Parliament shall adopt two sportspersons, one male and one Members of Parliament to female, from amongst sportspersons having represented at State or higher level adopt two residing in his constituency and provide the sportsperson so adopted appropriate sportspersons training, food supplements, practice and such other sports related facilities, as may from his be necessary, during his term as such member: constituency or State. Provided that in case there is no sportsperson, having participated in State level competition in any sport, available in the constituency the Member of Parliament concerned may adopt any sportsperson from any other part of the State in consultation with the Sports Authority in the State. Restriction on 3. No sportsperson shall be eligible for adoption for the second time: adoption of Sportsperson Provided that where the duration of adoption of a sportsperson falls less for second than five years, such sportsperson may be adopted for the second and subsequent time. term subject to the condition that total duration of adoption shall not exceed five years due to death or resignation of the member concerned or due to any other reason. Central 4. The Central Government shall— Government to allocate (a) allocate a fund of rupees one crore to each Member of Parliament for the funds to each purpose of sports training, buying of sports equipments, food supplements and for Member of any other sports related need of sportsperson adopted under section 2; and Parliament. (b) provide adequate funds for creating basic infrastructure for development of sports in every parliamentary constituency with adequate sports facilities to meet the needs of talented sportspersons. Act to have 5. The provisions of this Act shall have effect notwithstanding anything Overriding inconsistent therewith contained in any other law for the time being in force. effect. Power to 6. If any difficulty arises in giving effect to the provisions of this Act, the Central remove Government may make such order or give such direction, not inconsistent with the difficulties. provisions of this Act, as may appear to be necessary or expedient for removing the difficulty: Provided that no such order shall be made after the expiry of the period of two years from the date of commencement of this Act. Power to 7. (1) The Central Government may, by notification in the Official Gazette, make make rules. rules for carrying out the purposes of this Act. (2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or

> the successive sessions aforesaid, both Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall 40 thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

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STATEMENT OF OBJECTS AND REASONS

More than sixty-six per cent. of Indian population is under the age of thirty-five years. With such a youthful demography, India must be naturally poised to be a world leader in the field of sports and athletics. Though India has given many legendary sportspersons and athletes to the world, we are still long behind realizing our true potential.

India has no dearth of talented sportspersons who, if given proper training and resources, can be world champions in sports. What they need is institutional training, guidance and support of resources. There is a need to put an obligation on the elected and nominated Members of Parliament to adopt sportspersons from their constituency and State and to nurture them to achieve excel in sports activities at International level.

The present Bill seeks to provide for adoption of two sportspersons (one male and one female) by each Member of Parliament from Lok Sabha and Rajya Sabha from his constituency or State during the term of his membership with all type of sports facilities to such talented sportspersons. Within this period, all the requirements of the adopted sportspersons with regard to training, food supplement and sports equipment shall be taken care of by the respective Member of Parliament. It is also proposed to allocate a fund of rupees one crore every year to each Member of Parliament exclusively for the purpose of training and other facilities to be provided to adopted sportspersons. Such a step will prepare around fifteen hundred world class sportspersons every five years who would be trained to compete with world class players and athletes in all mega sports events of the world.

Hence this Bill.

New Delhi; 10 *July*, 2021.

PARVESH SAHIB SINGH

PRESIDENT'S RECOMMENDATION UNDER ARTICLE 117(3) OF THE CONSTITUTION

[Copy of D.O. Letter No. H-11018/4/2021-SP.V dated 11 January, 2022 from Shri Anurag Singh Thakur, Minister of Information and Broadcasting and Youth Affairs and Sports to the Secretary General, Lok Sabha].

The President, having been informed of the subject matter of the Members of Parliament (Adoption of Sportspersons) Bill, 2021* by Shri Parvesh Sahib Singh, Member of Parliament, recommends the consideration of the Bill in Lok Sabha under article 117(3) of the Constitution.

^{[*}As the Bill has been tabled in the year 2021, the requisite recommendation of the President had been conveyed in the year 2022. However, the Bill becomes due for introduction in the year 2022. Accordingly, the year of the title of the Bill and enacting formula thereto has been changed to the year 2022 and 'Seventy-third year of Republic of India', respectively.]

FINANCIAL MEMORANDUM

Clause 4 of the Bill provides that the Central Government shall allocate rupees one crore to each Member of Parliament for the purpose of training, buying sports equipments and other needs related to sports activities of sportspersons adopted by such member. It also provides for development of sports related infrastructure in every parliamentary constituency to meet the needs of talented sportspersons. The Bill, therefore, if enacted, would involve expenditure from the Consolidated Fund of India. It is estimated that a recurring expenditure of about rupees one hundred and sixty crores will be involved per annum from the Consolidated Fund of India.

No non-recurring expenditure is likely to be involved.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 7 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Bill. As the rules will relate to matters of detail only, the delegation of legislative power is of a normal character.

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(Shri Parvesh Sahib Singh, M.P.)